

COMMITTEE ON  
ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE  
( Eighth Lok Sabha )

—  
EIGHTH REPORT  
(Presented on 29.4.1987)

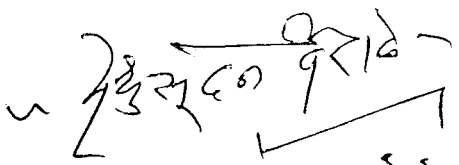
I, the Chairman of the Committee on Absence of Members from the sittings of the House, having been authorised by the Committee, present this their Eighth Report.

2. The Committee held a sitting on the 28th April, 1987.

3. The Committee considered applications for leave of absence from Nine members. The recommendations of the Committee with respect to these applications are given in the Appendix.

NEW DELHI;

April 29, 1987  
Vaisakha 9, 1909 (Saka)

  
MADHUSUDAN VAIRALE,  
Chairman,

Committee on Absence of Members  
from the Sittings of the House.

LOK SABHA SECRETARIAT

(VIDE PARA 3 OF THE REPORT)

Sl. No.	Name of Member who has applied for leave of absence	Period for which leave applied for	Reasons for leave	Period for which leave of absence <del>may be</del> recommended.	Remarks
1.	Shri Charan Singh	23.2.87 to 8.5.87 = 75 days	Illness	*23.4.87 to 8.5.87 = 16 days	
2.	Prof. Ramkrishna More	3.3.87 till recovery	Illness	3.3.87 to 2.4.87 = 31 days	(Member signed on 3.4.87)
3.	Shri Bharatkumar M. Odedra	1.4.87 to 16.4.87 = 16 days	Drought condition in the constituency	1.4.87 to 16.4.87 = 16 days	
4.	Shri L. Adaikalaraj	15 days	Sickness of cousin	18.3.87 to 1.4.87 = 15 days	
5.	Smt. Indubala Sukhadia	26.3.87 to 30.4.87	Illness	26.3.87 to 30.4.87 = 36 days	
6.	Shri Motilal Hansda	25.2.87 to 10.4.87	Election campaign in West Bengal and Illness	27.2.87 to 10.4.87 = 43 days	(Member last signed on 25.2.87. There was no sitting on 26.2.87)
7.	Shri Pratapsinh Baghel	Till recovery	Illness	**23.2.87 to 22.4.87 = 59 days	[(He last signed on 9.12.86 (7th Session)]
8.	Smt. Akbar Jahan Abdullah	6.4.87 till recovery	Illness	6.4.87 to 8.5.87 = 33 days	Till the end of Session
9.	Shri Martand Singh	12.3.87 to 20.4.87	Illness	12.3.87 to 20.4.87=40 days	

Leave applied for by the Member extended beyond 59 days. However, leave for 59 days (23.2.87 to 22.4.87) to Shri Charan Singh, M.P. was granted (Vide Seventh Report) as the Committee do not recommend leave more than 59 days at a time. Leave for the remaining period of the session may now be granted.

Leave ~~may be~~ recommended for 59 days in the first instance, *may be granted.*